PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of TCPL Packaging limited having its Registered Office at Empire Mills Complex, 414, Senapati Bapat Marg, Lower Parel (West), Mumbai, Maharashtra, 400013 name of the Manekbai Ranchhoddas Nathwani, Satish kanjibhai Lakhani , Haresh Tulsidas Thakkar registered in the following Shareholder/s have been lost by them.

Sr. No.	Company Name	Folio No.	Certificate No./s	Distinctive Number/s	No. of Shares
1	TCPL Packaging Limited	0073587	20182	3208201-3208300	100
2	TCPL Packaging Limited	0073587	20183	3208301-3208400	100
3	TCPL Packaging Limited	0073587	20185	3208501-3208600	100
4	TCPL Packaging Limited	0073587	20186	3208601-3208700	100
5	TCPL Packaging Limited	0073587	20187	3208701-320880	100

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents MUFG Intime India Private Limited 247 Park, C-101, 1st Floor, L. B. S. Marg, Vikroli (W) Mumbai-400083 TEL: +91810811676 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place: Mumbai, Date: 15-10-2025 **Manekbai Ranchhoddas Nathwani**

THE KANGRA CENTRAL COOPERATIVE BANK LIMITED
HEAD OFFICE DHARAMSHALA (HP) - 176 215
NOTICE FOR INVITING REQUEST FOR PROPOSAL (RFP)
RFP Notice No. KCCB/IT/2025/BAS/A

Request for Proposals are invited for the "Supply, Installation, Implementation, Configuration, Integration, Testing, Commissioning and Maintenance of Biometric Attendance System at Head Office and various Branch locations". RFP document can be downloaded from the Bank website **http://www.kccb.in** from 10:00AM on 15/10/2025.

Date of Pre bid meeting: at 14:30 hrs on 01/11/2025.

Last date of submission of Bid: on or before 14:00 hrs on 17/11/2025.

Venue for above activities: The Kangra Central Cooperative Bank Limited, Head Office Dharamshala, Distt. Kangra (HP) 176 215.

-Sd-
General Manager

"ADVERTORIAL"

MARITIME REGULATIONS AND INDIA'S ASCENT: A CLASS SOCIETY'S VIEW

As the global maritime community gears up for India Maritime Week 2025 (October 27–31), the essential conversations around regulation, technology, and sustainability are set to take centre stage. The event will powerfully highlight India's expanding role in shaping the future of global shipping—from green shipbuilding and digital transformation to safety, compliance, and capacity building.

The maritime world is changing faster than many of us expected. Regulatory drivers once simply kept pace with the industry; today, they are racing ahead, pushed by aggressive climate targets, digital transformation, and shifting global trade patterns. For classification societies – particularly those rooted in dynamic maritime nations like India—this rapid change presents both a significant challenge and a massive opportunity.

Indian Register of Shipping (IRS), as a national society, a member of IACS, and one of the world's top ten class societies, acts as a crucial bridge. We verify compliance, advise on design and operations, and help the industry transition safely and efficiently. This article outlines how maritime regulations are reshaping the landscape in India, how a class society like ours responds, and what all stakeholders—shipowners, shipbuilders, and regulators—should expect next.

Mr. P K Mishra

From Checklists to Continuous Performance

Regulation in shipping has moved decisively from prescriptive, simple checks to outcome-driven frameworks. While historical rules about structure, equipment, and pollution prevention remain foundational, contemporary regulations now add new dimensions: energy performance, lifecycle greenhouse gas accounting, fuel standards, and digital safety.

In practice, this means compliance is no longer a one-time stamp; it's a continuous process tied to how ships are designed, built, fuelled, and operated throughout their entire life. For Indian stakeholders—shipyards, owners, ports, and authorities—the implication is clear: regulatory compliance must be baked into the strategy, not treated as a last-minute afterthought. Classification societies are evolving from mere regulatory bodies into long-term technical partners, translating these new regulatory goals into pragmatic, cost-effective solutions.

Key Regulatory Shifts Driving Global Shipping

Several global regulatory themes are powerfully reshaping activity in Indian maritime circles:

- **Decarbonisation and Fuel Transition:** IMO goals and market mechanisms are accelerating demand for highly energy-efficient designs and alternative fuels. Owners must now choose between retrofitting existing vessels, investing in dual-fuel designs, or postponing investments while awaiting fuel standardisation.
- **Operational Performance Regimes:** Measures like the Carbon Intensity Indicator (CII) and Energy Efficiency Existing Ship Index (EEXI) now require owners to measure, report, and often improve a ship's operational performance. This directly influences trading patterns, speed profiles, and technical retrofits.
- **Air and Water Pollution Control:** Stricter Sulphur limits, NOx compliance, Ballast Water Management, and port-centric emission requirements continue to demand technical investments, particularly for older fleets.
- **Digital and Cybersecurity Regulations:** As ship management becomes increasingly connected, class societies and administrations are called upon to validate cyber risk management, software integrity, and data governance.
- **Safety for Novel Ships and Automation:** Vessels that are autonomous, remotely operated, or use novel hull forms and materials require a risk-based verification that goes beyond classical checklist approaches.

While these are global drivers, their application in India is uniquely shaped by the local industrial base, port infrastructure, energy ecosystem, and regulatory enforcement capacity.

The Classification Society's Evolving Role

Classification societies have always been the technical custodians of seaworthiness. Today, that role multiplies into several strategic functions:

- **Verifier of Compliance:** We provide independent verification that ships and systems meet both international and national regulations. For administrations lacking technical depth in new areas—such as alternative fuel safety—class societies supply the specialist expertise needed to draft guidance and assess risk.
- **Technical Adviser:** From design optimisation for energy efficiency to selecting retrofits with the best lifecycle returns, we advise on practicable technical routes that align with both regulation and commercial reality.
- **Designer of Novel Solutions:** When owners adopt ammonia or hydrogen, or when yards experiment with new materials, class societies develop and apply the necessary rules and testing protocols to ensure safety.
- **Data Curator and Analyst:** Modern compliance depends on trustworthy data. Class societies build frameworks and tools to validate and audit information on fuel consumption, voyage profiles, and emissions.
- **Capacity Builder:** Training surveyors, port inspectors, and industry technical staff is a major activity. We transfer knowledge on regulations and emerging technologies so the entire maritime ecosystem can implement changes consistently.

India-Specific Imperatives for Global Leadership

India's maritime sector has unique strengths that shape how it implements these global regulations:

- **Maritime Amritkaal Vision 2047 (MAKV 2047):** This long-term government vision aims to transform the country into a leading global maritime power, emphasising green ports, sustainable shipping, digitalisation, and shipbuilding capacity. A key ambition is for India to become one of the top five shipbuilding nations by 2047. Classification societies must engage early to ensure rules and standards support these ambitious targets.
- **"Chips to Ships" Vision:** The emphasis on Atmanirbhar Bharat (self-reliance) highlights becoming a manufacturing hub from "chips to ships," underscoring both digital transformation and maritime self-reliance. For classification, this translates directly to the dual challenges of **cybersecurity in shipping systems** and the rapid scaling up of domestic shipbuilding.

- **Fleet Composition:** With a mix of modern and aging vessels, Indian shipping must strategically blend retrofitting solutions for older ships with future-proof, green-ready designs for new builds. Class societies help tailor these strategies while ensuring compliance with global and national frameworks.

Practical Steps for Stakeholders

To navigate this accelerating regulatory landscape, stakeholders should consider these concrete actions:

- **Owners/Operators:** Conduct fleet-wide regulatory risk assessments. Prioritise measures with the best lifecycle benefit—such as performance monitoring and optimised voyage planning—and plan staged investments for the fuel transition.
- **Shipyards:** Collaborate with classification societies early in the design phase. Use concept approvals to quickly derisk novel solutions and shorten approval cycles.
- **Regulators and Ports:** Invest in port fuel infrastructure, inspection capacity, and digital reporting systems. Engage early with the industry to create realistic timelines and incentives for compliance.
- **Financial Institutions and Insurers:** Align financing and underwriting criteria with regulatory trajectories. Support capital for retrofits and new-builds that demonstrably reduce emissions and operational risk.

Conclusion: Collaborative Transition, Not Disruption

Regulatory change will continue to accelerate. For India—with its growing shipbuilding capabilities, strategic ports, and ambitious maritime vision—this transition can be a powerful engine of competitiveness if managed collaboratively.

Classification societies are not mere gatekeepers of rules; we are enablers of safe innovation. By partnering with owners, yards, regulators, and financiers, we can help India meet its global obligations while nurturing a resilient, future-ready maritime industry.

The task ahead is complex, but it is manageable—provided we adopt a pragmatic, phased, and cooperative approach. Safety must remain the non-negotiable baseline; decarbonisation, digitalisation, and new fuels are the pathways to a more sustainable and prosperous maritime future for India.

Author – P K Mishra, Managing Director, Indian Register of Shipping

SBI STATE BANK OF INDIA
STRESSED ASSETS RECOVERY BRANCH
SCO 15, 1st Floor, Sector 7-C, Chandigarh - 160019, Ph.: 0172-4562015
E-mail: sbi.05179@sbi.co.in

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002

A notice is hereby given that the following Borrower(s) / Guaranton(s) have defaulted in the repayment of principal and interest of credit facilities obtained by them from the bank and said facilities have turned **Non Performing Assets** as on **29.06.2025**. The notice under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrower(s) / Guarantor(s) at their last known addresses by registered / speed post. However the notices have been returned un-served/ not delivered, as such they are hereby informed by way of public notice about the same.

Name of the Borrower(s) and Guarantor(s)	Details of Properties / Address of Secured Assets to be Enforced	Date of Notice	Date of NPA	Amount outstanding (As on the Date of Notice)
Borrower(s):- (1) Sh. Mahesh Prakash Gupta S/o Sh. Prakash Chand Gupta, #D-206, Joynest Moh -1, 2nd Floor, PR-7, Airport Ring Road, Mohali - 140306 **(2) Sh. Mahesh Prakash Gupta** S/o Sh. Prakash Chand Gupta, Laxman Puri Colony, Near State Bank Colony, Opposite Vikas Bhawan, Saharanpur, U.P. - 247001 **(3) Sh. Mahesh Prakash Gupta** S/o Sh. Prakash Chand Gupta, Room No. A-301, Natraj Dham CHS, Plot No. 28 to 31, Sector 4, New Panvel East, Raigarh, Maharashtra - 410206 **(4) Sh. Mahesh Prakash Gupta** S/o Sh. Prakash Chand Gupta, Flat No. B-01, Sara Vrundawan Society, Bajaj Nagar, Aurangabad, Maharshtra - 431001 **(5) Sh. Mahesh Prakash Gupta** S/o Sh. Prakash Chand Gupta, C/o Lilasons Industries Ltd., H-5, 6, 7, MIDC Industrial Area Waluj, Aurangabad, Maharshtra - 431136 **(6) Sh. Mahesh Prakash Gupta** S/o Sh. Prakash Chand Gupta C/o United Breweries Pvt. Ltd., Plot No. 11, MIDC Taloja, Navi Mumbai, Kingfisher Company, Maharshtra - 410208 **(7) Smt. Meenu Mahesh Gupta** W/o Sh. Mahesh Prakash Gupta, #D-206, Joynest Moh-1, 2nd Floor, PR-7, Airport Ring Road, Mohali - 140306 **(8) Smt. Meenu Mahesh Gupta** W/o Sh. Mahesh Prakash Gupta, Flat No. 700, MIG, Phase-9, Sector-63, Mohali- 160062 **(9) Smt. Meenu Mahesh Gupta** W/o Sh. Mahesh Prakash Gupta, Room No. A-301, Natraj Dham CHS, Plot No. 28 to 31, Sector-4, New Panvel East, Raigarh, Maharashtra - 410206.	**Immovable:-** All part and parcel of Unit No. D-206 on 2nd Floor, Joynest MOH-1; having carpet area of 809.84 Sq. Ft., super area of 1355 Sq. Ft. Type -3BHK along with one Car Parking located at PR-7, Airport Ring Road, Near Aerocity, Village Chhat, SAS Nagar Mohali, Punjab - 140603 developed by Amazing Real Estate Private Limited vide Allottment Letter dated 10.01.2022 in favour of Sh. Mahesh Prakash Gupta and Smt. Meenu Mahesh Gupta.	**29.09.2025**	29.06.2025	**Rs. 48,28,203/-** as on **28.09.2025** with further interest and incidental expenses, costs.

The above borrower(s) / guarantor(s) are advised to pay the amount mentioned in notice within 60 days from the date of the publication of this notice failing which we shall exercise all or any of the rights under section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

Moreover the borrower(s) / Guarantor(s) are hereby restrained from dealing with any of the above secured assets mentioned above in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and / or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. You are also put on notice that in terms of section 13(13) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/ restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization / income.

Date: 14.10.2025 **Place:** Chandigarh **AUTHORISED OFFICER**

"Form No. INC-26"
Before The Central Government, through the Regional Director, Western Region, Ministry of Corporate Affairs at Mumbai (Maharashtra)

In the matter of the Companies Act, 2013: Section 13(4);

-And-

In the mater of the Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014

-And-

In the matter of:

LAXMIJYOTI INVESTMENTS PRIVATE LIMITED (CIN:U67120MH1995PTC093728), having its Registered Office at 3, Hem Prakash, 1st Floor, 90/92, Kazi Sayed Street, Mandvi, Mumbai - 400003, Maharashtra, India

.....Applicant

Notice is hereby given to the general public that the applicant Company proposes to make application to the Central Government, before Regional Director, Western Region, Ministry of Corporate Affairs at Mumbai (Maharashtra) under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution(s) passed at its Extra-Ordinary General Meeting held on **17th day of September, 2025** to enable the Company to change the situation of its registered office from the **'State of Maharashtra'** to the **'State of West Bengal'**.

Any person or entity whose interest is likely to be affected by the proposed change of situation of the registered office of the Company may deliver, either on the MCA-21 portal **(www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her/ their objection(s) supported by an Affidavit stating the nature of his/ her/ their interest and grounds of opposition to the Regional Director, Western Region, Ministry Of Corporate Affairs at 100, Everest, Marine Drive, Mumbai - 400002, Maharashtra within 14 (fourteen) days from the date of publication of this Notice with a copy to the applicant Company at its registered office at the address mentioned above.

For and on behalf of:-
LAXMIJYOTI INVESTMENTS PRIVATE LIMITED
Sd/- **PANKAJ JAYANTILAL JOSHI**
(Additional Director)
DIN: 10881225

Place: Mumbai
Date: 14/10/2025

ONIX SOLAR ENERGY LIMITED

(FORMERLY KNOWN AS ABC GAS (INTERNATIONAL) LIMITED)
("ONIXSOLAR"/"TARGET COMPANY"/"TC")
CIN No.: L35105MH1980PLC022118
Registered Office: A 204, Rustomjee Central park, Chakala, Andheri East, Mumbai, Maharashtra, 400069
Contact No: +91-6358128991; E-mail ID: onixsolarenergylimited@gmail.com **Website**: www.onixsolarenergy.com

Recommendations of the Committee of Independent Directors (IDC) of Onix Solar Energy Limited ("ONIXSOLAR" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") in relation to the Open Offer to the Public Shareholders of the Target Company made by M/s Onix Renewable Limited ("**Acquirer**"), Divyesh Mansukhbhai Savaliya **("PAC-1")**, Piyush Mansukhbhai Savaliya **("PAC-2")** and Khilan Hareshbhai Savaliya **("PAC-3")** (collectively **"Persons acting in concert"/ "PACs"**).

1.	Date	14.10.2025
2.	Name of the Target Company	ONIX SOLAR ENERGY LIMITED
3.	Details of the Offer pertaining to Target Company	The Open Offer is being made by the M/s Onix Renewable Limited ("**Acquirer**"), Divyesh Mansukhbhai Savaliya **("PAC-1")**, Piyush Mansukhbhai Savaliya **("PAC-2")** and Khilan Hareshbhai Savaliya **("PAC-3")** (collectively **"Persons acting in concert"/ "PACs"**) in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011 for acquisition of up to 16,27,698 (Sixteen Lakhs Twenty-Seven Thousand Six Hundred and Ninety-Eight) fully paid-up equity shares of face value of Rs. 10/- each representing 6.44% of the Emerging voting share capital of the Target Company from the eligible shareholders of the Target Company for cash at a price of ₹ 264.00/- (Rupees Two Hundred and Sixty-Four) per Equity share (**Offer Price**) ("**Open Offer**").
4.	Name of the Acquirer and PACs with the acquirer	Acquirer - M/s Onix Renewable Limited PACs - Divyesh Mansukhbhai Savaliya - Piyush Mansukhbhai Savaliya - Khilan Hareshbhai Savaliya
5.	Name of the Manager to the offer	Grow House Wealth Management Private Limited (CIN.: U67100GJ2022PTC133630) A-606, Privilon, B/H. Iscon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054. **Tel:** +91 79353 33132 / +91-79-35333682; **Email:** takeover@growhousewealth.com **Website:** www.growhousewealth.com **Contact Person:** Mr. Hill Shah **SEBI Registration No.:** INM000013262 **SEBI Registration Validity:** Permanent
6.	Members of the Committee of Independent Directors ("IDC")	1. Umeshkumar Singh (DIN No: 10988755)- Chairperson 2. Yesha Aagam Shah (DIN No: 08802522)- Member
7.	IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/ relationship), if any	i. All IDC Members are Independent and Non-Executive directors on the board of Target Company. ii. Further, the members of IDC confirm that they do not hold any equity shares or other securities in the Target Company. iii. Other than their positions as directors of the Target Company, there are no other contracts or relationships with the Target Company.
8.	Trading in the Equity shares/other securities of the Target Company by IDC Members	None of the members of the IDC have traded in Equity Shares/other Securities of the Target Company during the: a. 12 (twelve) months period prior to the date of the Public Announcement ("PA") dated June 11, 2025; and b. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any	None of the IDC Members: a. are the directors of the Acquirer; b. hold any Equity Shares or other Securities of the Acquirer; or c. have any contract or any relationship with the Acquirer.
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	None of the IDC Members have traded in Equity Shares/other Securities of the Acquirer during the: c. 12 (twelve) months period prior to the date of the Public Announcement ("PA") dated June 11, 2025; and d. Period from the date of the PA till the date of this recommendation.
11.	Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	Based on the review, a) The IDC members are of the view that the offer price of ₹264.00/- (Rupees Thirteen only) per Equity Share is in the line with the parameters prescribed by the SEBI (SAST) Regulations, 2011; b) IDC members believe that the offer is in line with the SEBI (SAST) Regulations, 2011and the same is fair and reasonable; and c) It is advised to the shareholders to independently evaluate the open offer vis a vis current market price and take an informed decision before participating in the offer.
12.	Summary of reasons for recommendation	1. The IDC Members have reviewed: a. Public Announcement ("PA") dated 11.06.2025 b. Detailed Public Statement ("DPS") dated 18.06.2025 and which was published on 18.06.2025 c. Draft Letter of Offer ("DLOF") dated 25.06.2025 d. Letter of Offer ("LOF") dated 10.10.2025 2. The IDC Members also noted that: a. The Equity Shares of the Target Company are frequently traded in terms of Regulation 2(1)(j) of the SEBI SAST Regulations, 2011. b. The Offer Price is in accordance with Regulation 8(1) and 8(2) of the SEBI SAST Regulations, 2011. c. The Offer Price is at par with the (1) negotiated price per equity share of the Target company for acquisition (i.e., Price paid in preferential issue by Acquirers- Rs 264.00/- per Equity Share) and Higher than (ii) the volume-weighted average market price for a period of sixty trading days immediately preceding the date of PA on BSE, being only stock exchange where the equity shares of the target company are listed, i.e., ₹205.31/- Per Equity Share.
13.	Disclosure of Voting Pattern	These Recommendations were unanimously approved by the Members of the IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

For ONIX SOLAR ENERGY LIMITED
Sd/-
Name: Umesh kumar Singh
Chairperson -Committee of Independent Directors
DIN: 10988755

Place: Mumbai
Date: 14.10.2025

ICICI Lombard

FINANCIAL RESULTS

₹ in Lakhs

Particulars	Three months ended		Six months ended		Year ended
	September 30, 2025	September 30, 2024	September 30, 2025	September 30, 2024	March 31, 2025
	Audited	Audited	Audited	Audited	Audited
Total Income from Operations[1]	705,886	694,830	1,511,141	1,487,935	2,825,774
Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	107,727	91,901	207,098	169,300	332,131
Net Profit / (Loss) for the period before tax (after Exceptional and / or Extraordinary items)	107,727	91,901	207,098	169,300	332,131
Net Profit / (Loss) for the period after tax (after Exceptional and / or Extraordinary items)	81,954	69,395	156,662	127,432	250,829
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period(after tax) and Other Comprehensive Income (after tax)][2]	N.A.	N.A.	N.A.	N.A.	N.A.
Paid-up Equity Share Capital	49,747	49,469	49,747	49,469	49,573
Reserves (excluding Revaluation Reserve)	812,358	588,427	812,358	588,427	687,310
Securities Premium Account	713,969	681,114	713,969	681,114	693,427
Net Worth	1,576,074	1,319,010	1,576,074	1,319,010	1,430,310
Paid-up Debt Capital/Outstanding Debt	-	-	-	-	-
Debenture Redemption Reserve	-	-	-	-	-
Earnings Per Share (face value of ₹10/- each)					
Basic (not annualised) (in ₹)	16.49	14.05	31.55	25.83	50.74
Diluted (not annualised) (in ₹)	16.35	13.88	31.27	25.54	50.25
Debt Equity Ratio	-	-	-	-	-
Debt Service Coverage Ratio	-	-	-	5,838.93	94.12
Interest Service Coverage Ratio	-	-	-	5,838.93	11,453.79

1. Total Income from Operations is gross written premium, gross of reinsurance and net of applicable taxes.
2. The Indian Accounting Standards (IND AS) are currently not applicable to Insurance companies in India.
3. The Board of Directors has declared an interim dividend of ₹ 6.50 per equity share of fave value of ₹ 10 each at its meeting held on October 14, 2025.

Note: The above is an extract of the detailed format of quarterly and year ended Financial Results filed with the Stock Exchanges under Regulation 33 (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly and year to date Financial Results are available on the websites of Stock Exchanges (www.bseindia.com) and (www.nseindia.com) and the Company (www.icicilombard.com)

QR code

For and on behalf of Board of Directors

Sd/-
Sanjeev Mantri
Managing Director & CEO
DIN: 07192264

Place: Mumbai
Date: October 14, 2025

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Adfactors 507/25

शुद्धिपत्र

HDB FINANCIAL SERVICES

पंजीकृत कार्यालय: "साधिका", दूसरी मंजिल, लॉ गार्डन रोड, नवरंगपुरा, अहमदाबाद-380009
शाखा कार्यालय: एचडीबी फाइनेंशियल सर्विसेज लिमिटेड ई-145, रमेश मार्ग, सरदार पटेल मार्ग के सामने, सी-स्कीम, जयपुर, राजस्थान 302001

कृपया 02.08.2025 को इस समाचार पत्र में प्रकाशित सरफेसी अधिनियम की धारा 13(2) के तहत मांग सूचना का संदर्भ लें। आम जनता को एतद्द्वारा सूचित किया जाता है कि उसमें गलत शीर्षक "कब्जा सूचना" को "मांग सूचना" पढ़ा जाए। सूचना का शेष विवरण वही रहेगा।
दिनांक: 15-10-2025
स्थान: राजस्थान

अधिकृत अधिकारी
एचडीबी फाइनेंशियल सर्विसेज लिमिटेड

"IMPORTANT"

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इंटीग्रिस मेडटैक लिमिटेड

(पूर्व में इंटीग्रिस मेडटैक प्राइवेट लिमिटेड और इंटीग्रिस हैल्थ प्राइवेट लिमिटेड के नाम से जाना जाता था)
सीआईएन : U85110DL2008PLC177230
पंजीकृत कार्यालय : प्रथम तल, मेट्रो टावर, एलएससी, एम.ओ.आर. लैंड, न्यू राजिंदर नगर, नई दिल्ली, भारत 110 060
फोन नंबर : +91 11 28742874/ +91 124 4673710
ई-मेल : cs-legal@integrismedtech.com | वेबसाइट : www.integrismedtech.com

सूचना

(कंपनी अधिनियम, 2013 की धारा 201 के अनुसार)

कंपनी अधिनियम, 2013 ("अधिनियम") की धारा 201 के अनुसार, इसके द्वारा यह सूचित किया जाता है कि कंपनी अधिनियम की अनुसूची V के भाग-I के साथ पठित धारा 196 के तहत केंद्र सरकार (कॉर्पोरेट मामलों के मंत्रालय) और उक्त अधिनियम और उसके तहत बनाए गए नियमों के किसी भी अन्य लागू प्रावधानों के तहत श्री प्रोबीर दास (डीआईएन: 06588579) को पूर्णकालिक निदेशक के रूप में नियुक्त करने के लिए उनकी मंजूरी लेने के लिए आवेदन करने का इरादा रखती है, जिन्हें 08 अगस्त, 2025 से लगातार 5 (पांच) वर्षों की अवधि के लिए कार्यकारी निदेशक और समूह मुख्य कार्यकारी अधिकारी के रूप में नामित किया गया है, जो रोटेशन से सेवानिवृत्त होने के लिए उत्तरदायी नहीं हैं, जैसा कि निदेशक मंडल और कंपनी के सदस्यों द्वारा क्रमशः 26 सितंबर, 2025 और 29 सितंबर, 2025 को आयोजित उनकी बैठक में अनुमोदित किया गया था।

इंटीग्रिस मेडटैक लिमिटेड के लिए
(पूर्व में इंटीग्रिस मेडटैक प्राइवेट लिमिटेड और इंटीग्रिस हैल्थ प्राइवेट लिमिटेड के नाम से जाना जाता था)
हस्ता/-
दर्पण बत्रा
कंपनी सचिव
आईसीएसआई सदस्यता संख्या: ए15719

तिथि : 14.10.2025
स्थान : दिल्ली

फॉर्म नं. INC-25A

सार्वजनिक कंपनी को निजी कंपनी में परिवर्तित करने के लिए समाचार पत्र में प्रकाशित होने वाला विज्ञापन
क्षेत्रीय निदेशक, कॉर्पोरेट कार्य मंत्रालय, उत्तरी क्षेत्र के समक्ष

कंपनी अधिनियम, 2013 की धारा 14 और कंपनी (निगमन) नियम, 2014 के नियम 41 के मामले में
और

मेसर्स विनायक डिटर्जेंट्स लिमिटेड

जिसका पंजीकृत कार्यालय 1186/23, डीएलएफ कॉलोनी, रोहतक, हरियाणा-124001 में है, के मामले में,
..... आवेदक

आम जनता को सूचना दी जाती है कि कंपनी उपरोक्त नियमों के साथ पठित कंपनी अधिनियम, 2013 की धारा 14 के तहत केंद्र सरकार को आवेदन करने का इरादा रखती है और **10 अक्टूबर, 2025** को आयोजित असाधारण आम बैठक में पारित विशेष प्रस्ताव के अनुसार एक **प्राइवेट लिमिटेड** कंपनी में परिवर्तित होने की इच्छुक है, ताकि कंपनी को इस तरह के परिवर्तन को प्रभावी करने में सक्षम बनाया जा सके।

कोई भी व्यक्ति जिसका हित कंपनी के प्रस्तावित परिवर्तन/स्थिति से प्रभावित होने की संभावना है, वह अपने हितों की प्रकृति और विरोध के आधार बताते हुए एक हलफनामे के साथ संबंधित अपनी आपत्तियों को इस नोटिस के प्रकाशन की तिथि से **इक्कीस दिनों** के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र बैंच** के पते **बी-2 विंग, द्वितीय तल, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003** पर वितरित कर सकता है या पंजीकृत डाक द्वारा भेज सकता है। जिसकी एक प्रति आवेदक कंपनी को उसके पंजीकृत कार्यालय में ऊपर उल्लिखित पते पर भेजनी होगी।

आवेदक के लिए और उनकी ओर से
विनायक डिटर्जेंट्स लिमिटेड
दिनांक : 15.10.2025
स्थान : रोहतक
संजीव जुनेजा
निदेशक
डीआईएन: 00874753
पता: 1186/23, डीएलएफ कॉलोनी, रोहतक, हरियाणा 124001

दक्षिण मध्य रेलवे

हमें X@SCRailwayindia पर फॉलो करें
दक्षिण मध्य रेलवे की निविदा सूचनाओं का विवरण हमारी वेबसाइट www.scr.indianrailways.gov.in पर देखा जा सकता है।

PUB/1289/25

ई-नीलामी सूचना संख्या: S/13/Auc-Prog/25-26 दिनांक: 10.10.2025

विषय: 23 अक्टूबर 2025 को विशेष ई-नीलामी कार्यक्रम और नवंबर एवं दिसंबर 2025 माह के लिए ई-नीलामी कार्यक्रम

विशेष ई-नीलामी

दिनांक	मंडल/डिपो
23.10.2025	विजयवाड़ा, गुंतकल, गुंटूर, हैदराबाद नांदेड़, सिकंदराबाद, लल्लागुडा, रायनपाडु, तिरूपति

नवंबर -2025 ई-नीलामी

दिनांक	मंडल/डिपो
03.11.2025	सिकंदराबाद
04.11.2025	तिरूपति
06.11.2025	नांदेड़
07.11.2025	विजयवाड़ा
10.11.2025	लालागुड़ा
11.11.2025	गुंटूर
12.11.2025	गुंतकल
13.11.2025	हैदराबाद, विजयवाड़ा, गुंतकल, गुंटूर, नांदेड़, सिकंदराबाद, लालागुडा, रायनपाडु, तिरूपति
14.11.2025	रायनपाडु
17.11.2025	सिकंदराबाद
18.11.2025	तिरूपति
19.11.2025	नांदेड़
20.11.2025	विजयवाड़ा
21.11.2025	लालागुड़ा
24.11.2025	गुंटूर
25.11.2025	गुंतकल
26.11.2025	हैदराबाद
27.11.2025	रायनपाडु
28.11.2025	हैदराबाद, विजयवाड़ा, गुंतकल, गुंटूर, नांदेड़, सिकंदराबाद, लालागुडा, रायनपाडु, तिरूपति

दिसम्बर -2025 ई-नीलामी

दिनांक	मंडल/डिपो
01.12.2025	तिरूपति
02.12.2025	नांदेड़
03.12.2025	विजयवाड़ा
04.12.2025	लालागुड़ा
05.12.2025	गुंटूर
08.12.2025	गुंतकल
09.12.2025	हैदराबाद,
10.12.2025	रायनपाडु
11.12.2025	सिकंदराबाद
12.12.2025	तिरूपति, हैदराबाद, विजयवाड़ा, गुंतकल, गुंटूर, नांदेड़, सिकंदराबाद, लालागुडा, रायनपाडु,
15.12.2025	नांदेड़
16.12.2025	विजयवाड़ा
17.12.2025	लालागुड़ा
18.12.2025	गुंटूर
19.12.2025	गुंतकल
22.12.2025	रायनपाडु
23.12.2025	हैदराबाद,
24.12.2025	सिकंदराबाद
26.12.2025	तिरूपति
29.12.2025	नांदेड़
30.12.2025	विजयवाड़ा, हैदराबाद, गुंतकल, गुंटूर, नांदेड़, सिकंदराबाद, लालागुडा, रायनपाडु, तिरूपति,
31.12.2025	लालागुड़ा

प्रधान मुख्य रेल प्रबंधक/
सिकंदराबाद

A1623

अधिक निविदा शर्तों/विवरण और निविदा दस्तावेज डाउनलोड करने के लिए, कृपया वेबसाइट https://www.ireps.gov.in या www.scr.indianrailways.gov.in पर जाएँ।

HYPERSOFT TECHNOLOGIES LIMITED

Corporate Identification Number (CIN): L62010TG1983PLC003912
Registered Office: Unit 117, 1st Floor Techno-1 Sy. No. 86, 87(P), 88(P), 88/1, Raidurg, Serilingampally Mandal, Ranga Reddy, Madhapur, Hyderabad, Shaikpet, Telangana, 500081
Phone: +91 8143858084; **Email:** info@hypersoftindia.com; **Website:** www.hypersoftindia.com

This Advertisement is being issued by Finshore Management Services Limited on behalf of Acquirer of Hypersoft Technologies Limited, pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations") for time being in force including any statutory modifications and amendments from time to time in respect of Open Offer of Hypersoft Technologies Limited ("Open Offer")

Kind Attention: Physical Shareholders

Eligible Public Shareholders holding Equity Shares in physical form as on the Identified Date (i.e., 06.10.2025) who have not received the physical copy of Letter of Offer (LoF) for any reason whatsoever, may send request to Registrar & Share Transfer Agent to the offer, CIL Securities Limited at rta@cilsecurities.com and avail soft copy of LoF. Alternatively, Eligible Shareholders may also download the soft copy of LoF from SEBI's Website www.sebi.gov.in or Manager to the Offer's website www.finshoregroup.com or Company's website www.hypersoftindia.com. LoF can also be accessed from RTA's website through (https://www.cilsecurities.com/pdfs/LETTER-OF-OFFER-Hypersoft-Technologies-Limited.pdf). Eligible Shareholders are required to refer to the section titled "Procedure for Acceptance and Settlement" at page 25 of the LoF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

Capitalised terms used but not defined in this Advertisement shall have the same meaning assigned to such terms in Public Announcement /LoF.

Issued by the Manager to the offer on behalf of Acquirer

Finshore Management Services Limited
(Corporate Identification Number: U74900WB2011PLC169377)
Anandlok Block A, Room-207,
227, AJC Bose Road, Kolkata-700020
Tel: 91-033- 4603 2561
Website: www.finshoregroup.com
Investor Grievance email id: investors@finshoregroup.com
Contact Person: Mr. S Ramakrishna Iyengar
SEBI Registration No: INM000012185
Place: Kolkata
Date: 14th October, 2025

AXIS FINANCE LIMITED

क्षेत्रीय कार्यालय: 85-ए, 1ली और 2री मंजिल, ऋषिमूक बिल्डिंग, पंचकुइयां रोड, नई दिल्ली-110001
कॉर्पोरेट कार्यालय: "एक्सिस हाउस", सी-2, वाडिया इंटरनेशनल सेंटर, पांडुरंग बुडकर मार्ग, वर्ली, मुंबई - 400025
पंजीकृत कार्यालय: "त्रिशूल", 3री मंजिल, समरथेश्वर मंदिर के सामने, लॉ गार्डन, एलिसब्रिज, अहमदाबाद - 380006

उधारकर्ता के लिए निजी समझौते द्वारा बिक्री की सूचना

जैसाकि, प्रतिभूति हित (प्रवर्तन) नियम, 2002 के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (जिसे इसके बाद सफेर्सी अधिनियम कहा जाएगा) के तहत एक्सिस बैंक लिमिटेड के अधिकृत अधिकारी ने अधिनियम के तहत आवश्यक औपचारिकताएं पूरी करने के बाद नीचे दी गई संपत्ति पर कब्जा कर लिया है, और उधारकर्ता तथा गारंटरों को उनके बकाया को चुकाने के लिए कई बार रिमाइंडर भी दिए हैं, जिसमें वे विफल रहे हैं।
बैंक को प्रस्तावित क्रेता से निजी समझौते के माध्यम से सुरक्षित संपत्ति खरीदने का प्रस्ताव प्राप्त हुआ है और उपरोक्त निर्धारित नियमों के नियम 8के उप-नियम 8 के प्रावधानों के अनुसार, बैंक ने अपने अधिकृत अधिकारी के माध्यम से निजी समझौते द्वारा ऐसी बिक्री के नियम और शर्तें निर्धारित करते हुए एक समझौते में प्रवेश किया है, जिसकी आरक्षित कीमत/बिक्री कीमत नीचे दी गई है।
नियम 8, उप-नियम 6 के अनुपालन में, उधारकर्ता और गारंटर/गिरवी रखने वाले को एतद्द्वारा यह सूचना दिया जाता है कि यदि वे इस सूचना के 15 दिनों के भीतर कुल बकाया का भुगतान करने में विफल रहते हैं, तो सुरक्षित संपत्ति निजी समझौते के माध्यम से बेच दी जाएगी, और बिक्री की राशि समायोजित करने के बाद शेष राशि,यदि कोई हो ब्याज और लागत सहित उधारकर्ता और गारंटर/गिरवी रखने वाले से वसूली जाएगी।

खाता संख्या	क) उधारकर्ता ख) गारंटर का नाम	क) उधारकर्ता ख) गारंटर का पता	कब्जे में ली गई और बिक्री के लिए रखी गई सुरक्षित संपत्ति का स्थान/विवरण	आरक्षित मूल्य (आईएनआर)	बकाया राशि 05 अक्टूबर 2025 तक वसूल की जाने वाली बकाया राशि
909030038538183	1. हितेश गोयल (मेसर्स स्टोन एज के प्रोपराइटर)-(उधारकर्ता) 2. कांता देवी (सह-उधारकर्ता) 3. मेसर्स स्टोन एज (श्री हितेश गोयल के माध्यम से कार्य करने वाली प्रोपराइटरशिप संस्था)	प्लॉट नं. 82-83, दूसरी मंजिल, पॉकेट 14, सेक्टर 22, रोहिणी, सी ब्लॉक, उत्तर पश्चिम दिल्ली, दिल्ली 110086 प्लॉट नं. 82-83, दूसरी मंजिल, पॉकेट 14, सेक्टर 22, रोहिणी, सी ब्लॉक, उत्तर पश्चिम दिल्ली, दिल्ली 110086 प्लॉट नं. 56, खसरा नं. 70, विस्तारित लाल डोरा, गाँव सिंघोला, नरेला, उत्तर पश्चिम दिल्ली, दिल्ली-110040	संपत्ति प्लॉट सं. 82-83, दूसरी मंजिल (छत और टेरेस के बिना), पॉकेट 14, सेक्टर 22, रोहिणी, सी ब्लॉक, उत्तर पश्चिम दिल्ली, दिल्ली 110086 का वह संपूर्ण भाग और हिस्सा जिसका माप 344 वर्ग फुट है, और जिसकी सीमाएँ इस प्रकार हैं: पूर्व: प्लॉट नं. 84, पश्चिम: प्लॉट नं. 81, उत्तर: रोड, दक्षिण: प्लॉट नं. 87 और 86	रू 46,12,396/- (केवल छियालीस लाख बारह हजार तीन सौ छियानवे रुपये)	रू 69,72,119/- (केवल उनहत्तर लाख बहत्तर हजार एक सौ उन्नीस रुपये), 05 अक्टूबर 2025 तक साथ ही पूर्ण भुगतान की तारीख तक भविष्य का ब्याज और शुल्क

** भुगतान और/या वसूली की तारीख तक लागू ब्याज, आकस्मिक खर्च, लागत, शुल्क आदि के साथ।

दिनांक: 14.10.2025
स्थान: नई दिल्ली

अधिकृत अधिकारी
एक्सिस बैंक लि.

प्ररूप संख्या आईएनसी-26

(कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में)
केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में
और

पायनियर आईटी कंसल्टेंट्स प्राइवेट लिमिटेड
(सीआईएन: U74899DL1992PTC047777)
जिसका पंजीकृत कार्यालय: जी-54-ए, बेसमेंट, कालकाजी, नई दिल्ली, दिल्ली, भारत - 110019 में हैं, के मामले में
....आवेदक कंपनी/याचिकाकर्ता

एतद्द्वारा सार्वजनिक सूचना दी जाती है कि यह आवेदक कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"उत्तर प्रदेश राज्य"** में स्थानांतरित करने के लिए **सोमवार, 15 सितंबर 2025** को आयोजित असाधारण आम बैठक में पारित विशेष प्रस्ताव के संदर्भ में कंपनी के मेमोरेंडम ऑफ एसोसिएशन में बदलाव की पुष्टि करने की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निदेशक शिकायत प्ररूप फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कारपोरेट कार्य मंत्रालय, बी-2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्पलैक्स, नई दिल्ली-110003** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें।

जी-54-ए, बेसमेंट, कालकाजी, नई दिल्ली, दिल्ली, भारत - 110019

आवेदक के लिए और आवेदक की ओर से
पायनियर आईटी कंसल्टेंट्स प्राइवेट लिमिटेड
हस्ता/-
दिनांक : 14.10.2025
स्थान : नई दिल्ली
परवेश डींगरा (निदेशक)
डीआईएन : 02627728

इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड

IndiaShelter Home Loans

अचल सम्पत्ति के लिए कब्जा सूचना

पंजी. कार्यालय :- प्लॉट-15, छठा तल, सेक्टर-44, इंस्टीट्यूशनल एरिया, गुरूग्राम, हरियाणा-122 002,

पंजी. कार्यालय :- प्लॉट-15, छठा तल, सेक्टर-44, इंस्टीट्यूशनल एरिया, गुरूग्राम, हरियाणा-122 002,
जबकि, अधोहस्ताक्षरी ने इंडिया शेल्टर फाइनैंस ऐंड कॉर्पोरेशन लिमिटेड के प्राधिकृत अधिकारी के रूप में, वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनरनिर्माण और (प्रतिभूति) हित (प्रवर्तन) अधिनियम, 2002 के अधीन और प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए एक मांग सूचना इसमें आगे वर्णित खाते के सामने वर्णित तिथि को जारी की थी, जिसमें कर्जदार और सम्पत्ति के स्वामी/प्रतिभू से बकाया राशि का भुगतान उक्त सूचना की तिथि से 60 दिन के भीतर करने की मांग की गई थी। जबकि सम्पत्ति स्वामी और अन्य उक्त बकाया राशि चुकाने में असफल रहे हैं, एतद्द्वारा अधोवर्णित कर्जदारों तथा सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति/यों का कब्जा उक्त नियमावली के नियम 8 एवं 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के अधीन उसको प्रदत्त शक्तियों का प्रयोग करते हुए प्रत्येक खाते के सामने वर्णित तिथि को प्राप्त कर लिया है। अब, कर्जदार को विशेष रूप से तथा सर्वसाधारण को इन सम्पत्ति/यों के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है तथा इन सम्पत्ति/यों के संबंध में कोई भी संव्यवहार इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड की नीचे वर्णित बकाया राशि तथा उस पर ब्याज, लागत इत्यादि के प्रभाराधीन होगा।

कर्जदार/गारंटर (सम्पत्ति स्वामी) का नाम एवं ऋण खाता नंबर	प्रभारित/बंधक सम्पत्ति (सम्पत्ति के सभी अंश एवं खंड) का वर्णन	मांग सूचना की तिथि, मांग सूचना की तिथि तक बकाया राशि	कब्जा की तिथि
श्री/श्रीमती रमापति देवी एवं श्री/श्रीमती दिनेश बैरवा निवास स्थान : 554 बैरवा मोहल्ला ग्राम- छान, ग्राम पंचायत-छान, तहसील एवं पंचायत समिति खंडार, जिला सवाई माधोपुर, राजस्थान 322201 (HLSWRNLONS000005086791) शाखा :- सवाई माधोपुर	सम्पत्ति के सभी अंश एवं खंड : पट्टा नंबर 29, ग्राम छान, ग्राम पंचायत-छान, तहसील एवं पंचायत समिति खंडार, जिला सवाई माधोपुर, राजस्थान 322201, क्षेत्रफल परिमाप 20 गुणा 54 यानी 120 वर्ग गज, चौहद्दी - पूर्व : आम रास्ता, पश्चिम : जगदीश का मकान, उत्तर : ढोलिया का आम रास्ता, दक्षिण : बैरवा धर्मशाला	मांग सूचना 14-07-2025 रु. 4,56,109/- (रू. चार लाख छप्पन हजार एक सौ नौ मात्र) 10.07.2025 तक देय, साथ में 11.07.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत	09-10-2025
श्री/श्रीमती धापू बाई, श्री/श्रीमती प्रभु लाल, श्री/श्रीमती हरिओम सोनी निवास स्थान : 120, इंद्रा कॉलोनी वार्ड नंबर 9, पचपहाड़ जिला झालावाड़-326502, राजस्थान (LA32VLLONS000005095092 एवं CHL100003717) शाखा :- झालावाड़	सम्पत्ति के सभी अंश एवं खंड : राजस्व गांव पचपहाड़ तह. पचपहाड़ जिला झालावाड़ के खसरा नंबर 395, 396 पर स्थित प्लॉट नंबर 74, क्षेत्रफल परिमाप 550 वर्ग फीट..चौहद्दी : पूर्व - प्लॉट नंबर 74 का शेष भाग, पश्चिम - सड़क 20 फीट चौड़ी, उत्तर - भूमि रमा देवी, दक्षिण - भूमि रमा देवी	मांग सूचना 14-07-2025 रु. 6,12,808/- (रू. छह लाख बारह हजार आठ सौ आठ मात्र) 10.07.2025 तक देय, साथ में 11.07.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत	08-10-2025
श्री/श्रीमती सवित्री बाई एवं श्री/श्रीमती राकेश मीना निवास स्थान : ग्राम एवं ग्राम पंचायत माधून पंचायत समिति अकलेरा, जिला झालावाड़-326033 राजस्थान (HL32RNLONS000005101646) शाखा :- झालावाड़	सम्पत्ति के सभी अंश एवं खंड : पट्टा नंबर जेडब्ल्यूआर 46027, खसरा नंबर 676, ग्राम एवं ग्राम पंचायत माधून पंचायत समिति अकलेरा, जिला झालावाड़, क्षेत्रफल परिमाप 1140 वर्ग फीट, चौहद्दी - पूर्व : आम रोड, पश्चिम : आम रोड, उत्तर : दिनेश कुमार का मकान, दक्षिण : पूरी लाल	मांग सूचना 14-07-2025 रु. 5,38,032/- (रू. पांच लाख अड़तीस हजार बत्तीस मात्र) 10.07.2025 तक देय, साथ में 11.07.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत	09-10-2025
श्री/श्रीमती यशोदा बाई एवं श्री/श्रीमती महावीर गुर्जर निवास स्थान : ब्रह्मपुरी मोहल्ला, ग्राम पंचायत कुंजेड़, पंचायत समिति अटरू, जिला-बारां-325207 राजस्थान (LA11VLLONS000005102248 एवं HL11RNLONS000005056228) शाखा :- बारां	सम्पत्ति के सभी अंश एवं खंड : खसरा संख्या 13 17, गांव-कुंजेड़ तहसील अटरू जिला बारां, परिमाप क्षेत्रफल 40 गुणा 40 = 1600 वर्ग फीट, चौहद्दी - पूर्व- अमरचंद और लक्ष्मी चंद सेन का मकान, पश्चिम-रोड और महावीर पटवारी का मकान, उत्तर-प्रशांत जी का मकान, दक्षिण-रोड	मांग सूचना 14-07-2025 रु. 7,56,867/- (रू. सात लाख छप्पन हजार आठ सौ सड़सठ मात्र) 10.07.2025 तक देय, साथ में 11.07.2025 से ब्याज और भुगतान की तिथि तक अन्य शुल्क और लागत	09-10-2025

स्थान : राजस्थान तिथि : 15-10-2025
(प्राधिकृत अधिकारी) वास्ते इंडिया शेल्टर फाइनैंस कार्पोरेशन लिमिटेड
किसी पूछताछ के लिए सम्पर्क करें : श्री विनय राणा (+91 79886 05030)

ONIX SOLAR ENERGY LIMITED

(FORMERLY KNOWN AS ABC GAS (INTERNATIONAL) LIMITED)
("ONIXSOLAR"/"TARGET COMPANY"/"TC")
CIN No.: L35105MH1980PLC022118
Registered Office: A 204, Rustomjee Central park, Chakala, Andheri East, Mumbai, Maharashtra, 400069
Contact No: +91-6358128991; E-mail ID: onixsolarenergylimited@gmail.com **Website**: www.onixsolarenergy.com

Recommendations of the Committee of Independent Directors (IDC) of Onix Solar Energy Limited ("ONIXSOLAR" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") in relation to the Open Offer to the Public Shareholders of the Target Company made by M/s Onix Renewable Limited ("**Acquirer**"), Divyesh Mansukhbhai Savaliya (**"PAC-1"**), Piyush Mansukhbhai Savaliya (**"PAC-2"**) and Khilan Hareshbhai Savaliya (**"PAC-3"**) (collectively **"Persons acting in concert"/ "PACs"**).

1.	Date	14.10.2025
2.	Name of the Target Company	ONIX SOLAR ENERGY LIMITED
3.	Details of the Offer pertaining to Target Company	The Open Offer is being made by the M/s Onix Renewable Limited ("**Acquirer**"), Divyesh Mansukhbhai Savaliya (**"PAC-1"**), Piyush Mansukhbhai Savaliya (**"PAC-2"**) and Khilan Hareshbhai Savaliya (**"PAC-3"**) (collectively **"Persons acting in concert"/ "PACs"**) in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011 for acquisition of up to 16,27,698 (Sixteen Lakhs Twenty-Seven Thousand Six Hundred and Ninety-Eight) fully paid-up equity shares of face value of Rs. 10/- each representing 6.44% of the Emerging voting share capital of the Target Company from the eligible shareholders of the Target Company for cash at a price of ₹ 264.00/- (Rupees Two Hundred and Sixty-Four) per Equity share (**Offer Price**) ("**Open Offer**").
4.	Name of the Acquirer and PACs with the acquirer	Acquirer - M/s Onix Renewable Limited PACs - Divyesh Mansukhbhai Savaliya - Piyush Mansukhbhai Savaliya - Khilan Hareshbhai Savaliya
5.	Name of the Manager to the offer	Grow House Wealth Management Private Limited (CIN.: U67100GJ2022PTC133630) A-606, Privilon, B/H. Iscon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054. **Tel:** +91 79353 33132 / +91-79-35333682; **Email:** takeover@growhousewealth.com **Website:** www.growhousewealth.com **Contact Person:** Mr. Hill Shah **SEBI Registration No.:** INM000013262 **SEBI Registration Validity:** Permanent
6.	Members of the Committee of Independent Directors ("IDC")	1. Umeshkumar Singh (DIN No: 10988755)- Chairperson 2. Yesha Aagam Shah (DIN No: 08802522)- Member
7.	IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/ relationship), if any	i. All IDC Members are Independent and Non-Executive directors on the board of Target Company. ii. Further, the members of IDC confirm that they do not hold any equity shares or other securities in the Target Company. iii. Other than their positions as directors of the Target Company, there are no other contracts or relationships with the Target Company.
8.	Trading in the Equity shares/other securities of the Target Company by IDC Members	None of the members of the IDC have traded in Equity Shares/other Securities of the Target Company during the: a. 12 (twelve) months period prior to the date of the Public Announcement ("PA") dated June 11, 2025; and b. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any	None of the IDC Members: a. are the directors of the Acquirer; b. hold any Equity Shares or other Securities of the Acquirer; or c. have any contract or any relationship with the Acquirer.
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	None of the IDC Members have traded in Equity Shares/other Securities of the Acquirer during the: c. 12 (twelve) months period prior to the date of the Public Announcement ("PA") dated June 11, 2025; and d. Period from the date of the PA till the date of this recommendation.
11.	Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	Based on the review, a) The IDC members are of the view that the offer price of ₹264.00/- (Rupees Thirteen only) per Equity Share is in the line with the parameters prescribed by the SEBI (SAST) Regulations, 2011; b) IDC members believe that the offer is in line with the SEBI (SAST) Regulations, 2011and the same is fair and reasonable; and c) It is advised to the shareholders to independently evaluate the open offer vis a vis current market price and take an informed decision before participating in the offer.
12.	Summary of reasons for recommendation	1. The IDC Members have reviewed: a. Public Announcement ("PA") dated 11.06.2025 b. Detailed Public Statement ("DPS") dated 18.06.2025 and which was published on 18.06.2025 c. Draft Letter of Offer ("DLOF") dated 25.06.2025 d. Letter of Offer ("LOF") dated 10.10.2025 2. The IDC Members also noted that: a. The Equity Shares of the Target Company are frequently traded in terms of Regulation 2(1)(j) of the SEBI SAST Regulations, 2011. b. The Offer Price is in accordance with Regulation 8(1) and 8(2) of the SEBI SAST Regulations, 2011. c. The Offer Price is at par with the (1) negotiated price per equity share of the Target company for acquisition (i.e., Price paid in preferential issue by Acquirers- Rs 264.00/- per Equity Share) and Higher than (ii) the volume-weighted average market price for a period of sixty trading days immediately preceding the date of PA on BSE, being only stock exchange where the equity shares of the target company are listed, i.e., ₹205.31/- Per Equity Share.
13.	Disclosure of Voting Pattern	These Recommendations were unanimously approved by the Members of the IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

For ONIX SOLAR ENERGY LIMITED
Sd/-
Name: Umesh kumar Singh
Chairperson -Committee of Independent Directors
DIN: 10988755

Place: Mumbai
Date: 14.10.2025

AMBIT FINVEST PRIVATE LIMITED

कॉर्पोरेट कार्यालय: कनकिया वॉल स्ट्रीट, 5वीं मंजिल, ए 506-510, अंधेरी-कुर्ला रोड, अंधेरी ईस्ट, मुंबई-400093

मांग सूचना

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 ("अधिनियम") के प्रावधानों और प्रतिभूति हित (प्रवर्तन) नियम, 2002 ("नियम") के तहत
अधिनियम के तहत एम्बिट फिनवेस्ट प्राइवेट लिमिटेड के अधिकृत अधिकारी के रूप में और नियम 3 के साथ अधिनियम की धारा 13 (12) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने अधिनियम की धारा 13(2) के तहत मांग सूचना जारी कर निम्नलिखित उधारकर्ता/ओं को उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर संबंधित सूचना में उल्लिखित राशि का पुनर्भुगतान करने का निर्देश दिया था।
अधोहस्ताक्षरी को यह मानने का उचित कारण है कि उधारकर्ता मांग सूचना की सेवा से बच रहे हैं, इसलिए नियमों के अनुसार सूचना की तामील चस्पा करके और प्रकाशन द्वारा की जा रही है। मांग सूचना की सामग्री नीचे दी गई है:

उधारकर्ता/ओं का नाम	मांग सूचना की तारीख और राशि
1. अम्बे ट्रेडिंग के 2. श्री नरेश कुमार अग्रवाल 3. श्रीमती रेनू अग्रवाल लोन नं. DEL000000086054	18.09.2025 रु. 66,16,763.35/- (केवल छियासठ लाख सोलह हजार सात सौ तिरसठ रुपये और पैंतीस पैसे), 11.09.2025 तक

गिरवी रखी गई अचल संपत्ति/यों का विवरण

फ्रीहोल्ड आवासीय डीडीए फ्ल

PUBLIC NOTICE

Mrs. Kulsum F. Ladha, who was a Member of the **Rendezvous Premises Co-Op Society Ltd.,** having address at Plot No. 120/121, Perry Road, Bandra (W), Mumbai-400 050 and holding **flat No. 101** of in the society, died on **29/12/2024** without making any nomination. The society hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/ property of the society within a period of **15 days** from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/ objections for transfer of shares and interest of the deceased member in the capital/ property of the society. If no claims/ objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/ property of the society in such manner as is provided under the bye-laws of the society. The claims/ objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/ with the secretary of the society between **11.00 A.M.** to **1.00 P.M.** from the date of publication of the notice till the date of expiry of its period. Please contact the undersigned or the society within **15 days** from the date of publication of this notice, otherwise it may be noted that further action will be taken as no one is affected

For and on behalf of
Rendezvous Premises Co-Op Society Ltd.
Hon. Secretary
Shri. Sohel S. Bootwala
Mob: 98332 25520
Place: Bandra (West) / Date: 15-10-2025

PUBLIC NOTICE

Notice is hereby given that Share Certificate Nos. 586032, 609398, 590424, 612945 for 1440 Equity Shares of Rs.1/- (Rupee One only) each bearing Distinctive Nos. from 740620674 – 740621273, 1081597314 – 1081597913, 741339329 – 741339448, 1082183023 – 1082183142 of M/s Godrej Consumer Products Ltd having its registered office at Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikroli E, Mumbai, Maharashtra, 400079 registered in the name of Late Mr. Kumbla Chardappa Nayak have been lost. Mrs. Suchitra S Hegde has applied to the company for issue duplicate certificates. Any person who has any claim in respect of the said share certificate should lodge such claim with the company within 15 days of the publication of this notice.
Date: 15.10.2025 Applicant: Suchitra S Hegde

PUBLIC NOTICE

Notice is hereby given on behalf of my client, Clover Grove Co-op. Hsg. Soc. Ltd., Borivali West, Mumbai, that **MR. VIRAL NARENDRA GOSALIA, MR. NARENDRA VINAYCHANDRA GOSALIA and MRS. NITA NARENDRA GOSALIA** are members in respect of Flat No. 1305 on 13th floor in Wing A, in the building of the society of Clover Grove Co-op. Hsg. Soc. Ltd., Garden Grove Complex, Kanti Park Layout, Opp. Darshan Heights, Chikuwadi, Borivali West, Mumbai - 400092. **MRS. NITA NARENDRA GOSALIA** died on 03/04/2021. **MR. NARENDRA VINAYCHANDRA GOSALIA,** the legal heir of the said deceased member has applied for membership in respect of said Flat No. 1305 on 13th floor in Wing A.

I hereby invite claims or objections with certified documents from the heir / heirs or other claimants / Objectors to the transfer of the said share and interest of the deceased members in the capital / Property of the society for transferring the said Flat No. 1305 on 13th floor in Wing A, to **MR. NARENDRA VINAYCHANDRA GOSALIA** within a period of fifteen days from the date of publication of Notice and contact the below address between 5.00 p.m. to 7.00 p.m.

If no claims / objections are received within the period prescribed above, I will advise the my client Society to transfer the Shares and interest of the deceased members in the capital / property of the society in favour of **MR. NARENDRA VINAYCHANDRA GOSALIA,** as provided under the Bye – Laws of the society.

Rupali C. Raut,
Advocate High Court on behalf of
Clover Grove Co-op. Hsg. Soc. Ltd.,
Borivali West, Mumbai 213-214, A Wing,
Super Shopping Complex, Dr. Dalvi Road,
Kandivali (West), Mumbai 400 067
Place.: Mumbai
Date : 15/10/2025

Waaree Renewable Technologies Limited

[CIN: L93000MH1999PLC120470]
Registered office: 504, Western Edge-1, Off Western Express Highway Borivali (E) Mumbai- 400066 **Tel:** 022 6644 4444;
Email: info@waareertl.com; **Website:** www.waareertl.com

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to provisions of Section 108 and Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act), read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 {"the Rules"), Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations), Secretarial Standards issued by the Institute of Company Secretaries of India on General Meetings {"SS-2") and the relaxation and clarifications issued by Ministry of Corporate Affairs ('MCA) vide General Circular Nos. 14/ 2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 10/2022 dated December 28, 2022, 11/2022 dated December 28, 2022, 09/2023 dated September 25, 2023, 09/2024 dated September 19 2024 and General Circular No. 03/2025 dated September 22, 2025 read with other relevant circulars, if any, issued by the Ministry of Corporate Affairs ("MCA Circulars"), and pursuant to other applicable laws and regulations, the resolution{s) as set out in the Notice of Posta Ballot dated October 10, 2025 are proposed to be passed through postal ballot only through remote e-voting by the Members of the Company.

Pursuant to the MCA circulars, the Company has completed the dispatch of electronic copies of the Postal Ballot Notice along with the explanatory statement on Tuesday, October 14, 2025, through electronic mode to those Members whose email addresses are registered with the Company/depository participant(s) as on October 10, 2025 ("Cut-off Date").

The said Notice is also available on the website of the Company: www.waareertl.com, the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com, website of National Stock Exchange of India Limited at www.nseindia.com and on the website of Central Depository Services (India) Ltd. ("CDSL"): www.evotingindia.com.

In accordance with the provisions of the MCA circulars, Members can vote only through e-voting process. The voting rights of the Members shall be reckoned on the basis of the equity shares of the Company held by them as on the Cut-off Date. Any person who is not a shareholder of the Company as on the Cut-off Date shall treat the Postal Ballot Notice for information purposes only.

The Company has engaged the services of Central Depository Services (India) Ltd. ("CDSL") for the purpose of providing e-voting facility to all its Members. The e-voting facility will be available during the following period:

Commencement of e-voting period	9.00 a.m. IST on Thursday, October 16, 2025
Conclusion of e-voting period	5.00 p.m. IST on Friday, November 14, 2025
Cut-off date for eligibility to vote	Friday, October 10, 2025

The e-voting facility will be disabled by CDSL immediately after 5.00 p.m. IST on Friday, November 14, 2025. Members who have not updated their e-mail address are requested to register the same in respect of shares held by them in electronic form with the Depository through their Depository participant.

The Board has appointed Ms. Shruti Somani., (ACS-49773) Practicing Company Secretaries, as the scrutinizer ("Scrutinizer") for conducting the e-voting process in a fair and transparent manner.

The Scrutinizer will submit her report to the Chairman, or any other person authorized by the Chairman after the completion of scrutiny of the e-voting, and the result will be announced within 2 working days from the conclusion of e-voting i.e. on or before November 18, 2025 and will also be displayed on the Company's website www.waareertl.com and on the website of CDSL (www.evotingindia.com), and communicated to the stock exchanges, depository, registrar and share transfer agent.

In case of any queries/grievances relating to remote e-Voting, please refer to the Frequently Asked Questions (FAQs) and e-Voting user manual for Members available at www.evotingindia.com, under help section or contact Mr. Rakesh Dalvi. Sr. Manager, (CDSL,) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com. or call toll free no. 1800 21 09911.

By Order of the Board of Directors of
For Waaree Renewable Technologies Limited
Sd/-
Heema Shah
Company Secretary & Compliance Officer
ACS 52919
Email id: info@waareertl.com
Date: October 10, 2025
Place: Mumbai

PUBLIC NOTICE

TAKE NOTICE PUBLIC AT LARGE that my client Mrs. Lata Suresh Dudhal, residing at B/601, Neptune CHS Ltd., Vasant Galaxy, Bangur Nagar, M. G. Road Extn., Goregaon (W), Mumbai - 400104, had purchased one Godown from one M/s. Nilesh Enterprises through its partner Mr. Ramesh Jagannath Dudhal bearing Godown No. B/34, in the Building known as & Ashoka Super Market Co-operative Housing Society Ltd., admeasuring area 205 Sq. Ft. (Built-up) situated at plot of land bearing CTS No. **894** at Revenue Village : Pahadi Goregaon, Taluka: Borivali, Mumbai Suburban District, having together 5 (Five) Shares of face value of Rs. 50/- (Rupees Fifty Only) each, Having Share Certificate No. **00180,** bearing distinctive Nos. 896 to 900 by executing Sale Deed on 25th day of October, 2007, duly registered by public Notary Officer on very same day vide register serial No. 412 dated 25/10/2007 & Stamp duty paid on 06/08/2024, and further declare that My client Mrs. Lata Suresh Dudhal, obtained one Godown by way of registered Gift deed from one M/s. Laxmi Water Suppliers a sole proprietorship firm of Mrs. Rekha Ramesh Dudhal, bearing Godown No. B/32, Building known as & Ashoka Super Market Co-operative Housing Society Ltd., admeasuring area 150 Sq. Ft. (Carpet area) situated at plot of land bearing CTS No. 894, 894/1 to 24, Survey No. 58/2pt at Revenue Village: Pahadi Goregaon, Taluka : Borivali, Mumbai Suburban District, lying being and situated at Junction of S. V. Road & Aarey Road, Goregaon (W), Mumbai having together 5 Five) Shares of face value of Rs. 50/- (Rupees Fifty Only) each, having Share Certificate No. **0032,** bearing distinctive Nos. 951 to 955 by executing Agreement for registered Gift Deed on 31st day of March, 2022, vide registered document No. BRL-6-7533-2022 dated 31/03/2022. My client says that on 20/08/2025 my client was traveling by Auto Rickshaw to her home from above mentioned address and had taken both Share Certificates as mentioned above for the purpose of getting Xerox copies, but unfortunately the said both original Share Certificates fell down in the way between Ashoka Super Market Co-operative Housing Society Ltd. and my client home. Despite of due diligence my client tried to search but could not find the above both original Share Certificates and therefore my client lodged the missing complaint on 25/09/2025 in the Bangur Nagar Police Station and the police station have issued the complaint Id : 90993/2025.
If anyone finds the above said both Original Share Certificates in respect of Godown No. B/34 and Godown No. B/32 can inform either my client having Mobile No. 9820248773 or otherwise to her Advocate **MR. T. N. TIWARI & ASSOCIATES,** Mobile No. 9975554456, having address at: 30, 1 Floor, Mohan Apartment, Near: Saibaba Mandir, V. S. Marg, Virar (E), Taluka: Vasai, District: Palghar - 401305.

मुंबई येथील लघु खटल्यांच्या न्यायालयात (वांद्रे शाखा)
एल. ई. खटला क्रमांक ६२ ऑफ २०२५ आणि एक्झा. ९
एल. ई. खटला क्रमांक ६२ ऑफ २०२५ मध्ये

श्रीमती मेहनाज मुकादम खान]
वय: ४४ वर्षे वस्ती: फॅशन डिझायनर]
पत्ता : फ्लॅट क्रमांक ६०३, सहावा मजला, कॉन्व्हेंट व्ह्यू सीएचएसएल, ७ वा रोड, टीपीएस,]
अल्मीडिया पार्क, वांद्रे (पश्चिम), मुंबई ४०० ०५०] .....वादी

विरुद्ध

१) श्रीमती शाहीन मासूमा सय्यद]
वय: ६२ वर्षे, व्यवसाय: अज्ञात पत्ता : फ्लॅट क्रमांक ६०१, सहावा मजला,]
वॉटर क्वीन सीएचएसएल, वॉटर फील्ड रोड, टीपीएस डब्ल्यू २८ वा रोड,]
समोर. आयसीआयसीआय बँक लिमिटेड, वांद्रे (पश्चिम), मुंबई – ४०० ०५०]
दुकानाचा पत्ता देखील आहे]
युनिट क्रमांक एचडब्ल्यू-एक्स-७९, १५७-बी, एच-२०, चिंचवाडी हटमेंट्स,]
२९ वा रोड, घना सिंग ज्वेलर्स जवळ, वांद्रे (पश्चिम), मुंबई – ४०० ०५०]
२) श्री. मुजतबा मुकादम]
पूर्ण नाव माहित नाही,]
वय: ४० वर्षे, व्यवसाय : कमर्शियल पायलट पत्ता : फ्लॅट क्रमांक ६०१, सहावा मजला,]
वॉटर क्वीन सीएचएसएल, वॉटर फील्ड रोड, टीपीएस डब्ल्यू २८ वा रोड,]
समोर. आयसीआयसीआय बँक लिमिटेड, वांद्रे (पश्चिम), मुंबई – ४०० ०५०]
३) मीस हुरुलेन मुकादम हुसेन]
वय: ४६ वर्षे, व्यवसाय : वकील, फ्लॅट क्रमांक ३०३ येथे राहणे, व्हर्जो हाइट्स,]
१६ वा रोड, वांद्रे (पश्चिम), मुंबई – ४०० ०५०]
कार्यालयाचा पत्ता देखील आहे]
खोली क्रमांक ५६, तिसरा मजला, उच्च न्यायालय, कायदा ग्रंथालय, डॉ. केन रोड,]
फोर्ट, मुंबई – ४०० ०२३]... प्रतिवादी

प्रती,
प्रतिवादी क्रमांक १ ते ३,

ज्याअर्थी वर नावाचा वादीने प्रतिवादींविरुद्ध खटला दाखल केला आहे, ज्यामध्ये त्यांनी अशी विनंती केली आहे की माननीय न्यायालयाने प्रतिवादींना वांद्रेच्या अंतिम भूखंड क्रमांक १४८, टी.पी.एस. III, सी.टी.एस. क्रमांक एफ/७९९ स्थित, वॉटर क्वीन म्हणून ओळखल्या जाणाऱ्या इमारतीच्या सहाव्या मजल्यावरील फ्लॅट क्रमांक ६०१, ७५४ चौरस फूट कार्पेट म्हणजेच ७०.०७४ चौरस मीटर कार्पेट असलेले, फ्लॅट क्रमांक ६०१, हा खटला परिसर सोडण्याचा, रिकामा करण्याचा आणि शांत, रिकामा आणि शांततापूर्ण ताबा देण्याचा आदेश आणि आदेश द्यावा. वॉटरफिल्ड रोड, (आर.के. पाटकर मार्ग), वांद्रे (पश्चिम), मुंबई ४०० ०५० येथे वादी आणि अशा इतर आणि पुढील सवलतींसाठी.

आणि ज्याअर्थी वादीने देखील एक्झिबीट दाखल केले आहे. ९, म्हणजेच, अंतरिम अर्ज, ज्यामध्ये अशी प्रार्थना केली आहे की सध्याच्या दाव्याच्या सुनावणी आणि प्रलंबित कालावधीत, हे माननीय न्यायालय प्रतिवादींना स्वतःहून किंवा त्यांच्या एजंट, प्रतिनिधी, नोकर, कंत्राटदार, वारस आणि/किंवा वर नमूद केल्याप्रमाणे त्यांच्याद्वारे किंवा त्यांच्याद्वारे दाव्याच्या जागेत दावा करणाऱ्या कोणत्याही व्यक्ती/व्यक्तींना प्रवेश रोखण्यापासून रोखणारा आदेश पारित करेल, जोपर्यंत सध्याच्या दाव्याचा अंतिम निकाल लागेपर्यंत आणि अशा इतर आणि पुढील सवलतींसाठी.

तुम्हाला समन्स बजावल्यापासून ३० दिवसांच्या आत तुमचे लेखी निवेदन दाखल करण्यासाठी आणि अंतरिम अर्जाविरुद्ध कारणे दाखवण्यासाठी आणि कोर्ट रूम क्रमांक ३३, स्मॉल कॉज कोर्ट, अनंत काणेकर मार्ग, भास्कर बिल्डिंग, वांद्रे (पूर्व), मुंबई – ४०० ०५१ येथे १६ ऑक्टोबर २०२५ रोजी दुपारी २.४५ वाजता दाव्याचे उत्तर देण्यासाठी योग्यरित्या निर्देशित आणि अशा सर्व प्रश्नांची उत्तरे देण्यास सक्षम असलेल्या वकिलाद्वारे किंवा ज्याच्यासोबत अशा सर्व प्रश्नांची उत्तरे देण्यास सक्षम असलेल्या व्यक्तीसह उपस्थित राहावे असे समन्स बजावण्यात येत आहे; आणि दाव्याच्या अंतिम निकालासाठी तुमच्या हजेरीचा दिवस निश्चित करण्यात आला असल्याने, तुम्ही त्या दिवशी सर्व साक्षीदार ज्यांच्या पुराव्यांवर आणि तुमच्या बचावासाठी तुम्ही ज्या सर्व कागदपत्रांवर अवलंबून राहू इच्छिता ते सादर करण्यास तयार असले पाहिजे.

लक्षात ठेवा की, जर तुम्ही आधी नमूद केलेल्या दिवशी हजर राहिला नाहीत तर, तुमच्या अनुपस्थितीत खटला आणि अंतरिम अर्जाची सुनावणी आणि निर्णय घेतला जाईल.

सदर फिर्यादी आणि अंतरिम अर्जाची प्रत तुम्ही या न्यायालयाच्या न्यायालय कक्ष क्रमांक ३३ मधून मिळवू शकता.

माझ्या सहीने आणि न्यायालयाच्या शियाने,
आज ७ ऑक्टोबर २०२५ रोजी दिले आहे.
सही/–
ठिकाण: मुंबई सील **(आर. के. कुलकर्णी)**
दिनांक: १४/१०/२०२५ **अतिरिक्त निबंधक**

जा.क्र. ६९२६/२५
सार्वजनिक न्यास नोंदणी कार्यालय,
बृहमुंबई विभाग,मुंबई.
१ ला मजला , सास्मिरा बिल्डिंग ,
सास्मिरा रोड. वरळी, मुंबई-४०००३०
जाहीर सूचना **९/१०/२०२५**

अर्ज क्रमांक १०९/२०२४. महाराष्ट्र सार्वजनिक विश्वस्त अधिनियम १९५० अन्यये, कलम ४७ खालील नमुद न्यासात विश्वस्तांची नेमणूक करणे करिता.

न्यासाचे नाव:- गुरू नानक सभा
न्यास नोंदणी क्र:- F-२५८३(मुंबई)

१. महाराष्ट्र सार्वजनिक विश्वस्त व्यवस्था अधिनियम. १९५० चे कलम ४७ अन्वये दाखल अर्ज क्रमांक १०९/२०२४ मधील निशाणी क्रमांक १ वर मा. धर्मादाय सह आयुक्त, बृहन्मुंबई विभाग, मुंबई यांचे दिनांक ०६.१०.२०२५ रोजीचे पारित केलेल्या आदेशान्वये सर्व संबंधित हितसंबंध लोकांना या जाहीर नोटीसद्वारे कळविण्यात येते की. "**गुरू नानक सभा**" या न्यासात अर्जदार **Mr. Gurpinder Singh Reshi** व इतर १६ यांनी प्रस्तुतचा अर्ज दाखल केला आहे.

२. **गुरू नानक सभा न्यास** नोंदणी क्रमांक: **F-२५८३ (मुंबई)** या न्यासाच्या नोंदणीच्या वेळी व्यवस्थापन पाहणारे खालील नमुद विश्वस्त होते त्यापैकी ६ मयत असून १ जीवंत आहे असे अर्जदारांनी नि. १ मध्ये म्हटले आहे.

सदर विश्वस्तांची नावे खालीलप्रमाणे आहेत.

1. **Mr. Mangal Singh Kartar Singh**
286/2273 Motilal Nagar Goregaon Bombay-400062.
2. **Mr. Manohar Singh Jaimal Singh**
345/2764 Motilal Nagar Goregaon Bombay-400062.
3. **Mr. Manohar Singh Inder Singh**
Room No. 10 Teen Dongari. Goregaon Bombay-400062.
4. **Mr. Bachan Singh Bawa Singh**
286/2271 Motilal Nagar Goregaon Bombay-400062.
5. **Mr. Ajaib Singh Jhanda Singh**
Building No. 03/36 Goregaon West, Bombay-400062.
6. **Mr. Mehanga singh Jaimal Singh**
Room No. 40, Teen Dongari
Near Yeshwant Nagar, Goregaon Bombay 400062.
7. **Mr. Bhagwant Singh Nanak Singh**
Room No. 39. Teen Dongari
Near. Yeshwant Nagar, Goregaon Bombay-400062.

३. **प्रस्तुतचे प्रकरण अर्ज क्रमांक १०९/२०२४ मध्ये न्यासात विश्वस्त म्हणून नेमणूक करण्यासाठी खालील सतरा व्यक्तीनी विनंती केलेली आहे.**

1. **Mr. Gurpinder Singh Reshi**
801, Pai Niwas, 8th Floor. OFF.M.G. Road,
LT Road No 6, Goregaon West. Mumbai Suburban-400104.
2. **Mr. Kulwaran Singh Dhanjal**
139/1114, Motilal Nagar No. 1. Near Saibaba Temple
Goregaon (W), Motilal Nagar, Mumbai - 400104.
3. **Mr. Kulwant Singh Chadha**
A/103. Ahimsa Enclave. New Link Road,
Chincholi, Malad West, Mumbai-400064.
4. **Mr. Raghuvir Sajjan Singh**
350/2805, Motilal Nagar No. 2
Goregaon West. Mumbai-400104
5. **Mr. Avtar Singh Dhanjal**
502. Shreeji Kiran CHS Plot No. 107,
LT. Road No. 6, Near Rosary Church.
Goregaon West. Mumbai - 400104.
6. **Mr. Avtar Singh Dhanjal**
D/403, Galaxy Heights Link Road
Near Gaondevi Temple, Goregaon West
Motilal Nagar. Mumbai-400104.
7. **Mr. Joginder Singh Soundh**
235/1875. Motilal Nagar No. 1
Goregaon West. Mumbai 400104.
8. **Dr. Daljit Singh Sandhu**
303 Kairav. G.E. Links Society.
Ram Mandir Road. Motilal Nagar,
Goregaon West. Mumbai - 400104.
9. **Mr. Jasbir Singh Dhanjal**
B/508. Marble Arch CHSL Bhandarwada.
Pannala Ghosh Marg. Near Mittal College.
Malad West. Mumbai - 400064.
10. **Mr. Gurmeet Singh Hanspal**
302. A Wing Kalpana Darshan Co.op.Society.
L.T. Road No. 3 Off M.G. Road.
Near Swagat Wines. Motilal Nagar.
Goregaon West, Mumbai-400104
11. **Mr. Rajwant Singh Dhanjal**
D 715. Veena Apartment, Sejal Park,
Near Oshiwara Bus Depot, Motilal Nagar,
Goregaon west, Mambai-400104
12. **Mr. Satwant Singh Dhanjal**
305, Panchvati 2 Plot No. 13,
Raheja Township. Malad East. Mumbai-400064
13. **Mr. Shailender Singh Sohal**
Flat No. 208, B Wing. Panchvati 2 Raheja Township
Malad East, Mumbai-400064
14. **Mr. Manohar Singh Panesar**
35/280, Opp BEST Colony.
Motilal Nagar No.1, Motilal Nagar
Goregaon West. Mumbai-400104
15. **Mr. Karamjit Singh Bhui**
56/471. Unnat Nagar No.2. S. V. Road.Near Nana Nani Park.
Goregaon West, Mumbai-400104
16. **Mr. Paramjit Singh Bhui**
D-08. New Dev Chhaya CHS.Premises, S.V.Road,
Near Patkar College.Goregaon West, Mumbai-400104
17. **Mr. Surinder Singh Sablok**
1/403, Kalpaka CHS LTD. Road No. 16,
Near Vivek Vidyalaya Marg. Sidhharth Nagar,
Goregaon West, Mumbai-400104

४. प्रस्तुतचे प्रकरण, न्यासात विश्वस्तपदी नेमणुक करण्यासाठी मा. धर्मादाय सह आयुक्त, बृहन्मुंबई विभाग, मुंबई यांचे समोर दिनांक १७/११/२०२५ रोजी दुपारी ०१.०० वाजता ठेवले आहे. व कार्यालयाचा पत्ता सार्वजनिक न्यास नोंदणी कार्यालय. बृहन्बई विभाग. मुंबई. १. ला मजला, सास्मिरा बिल्डिंग, सास्मिरा रोड, वरळी, मुंबई-४०००३० असा आहे. तरी विश्वस्त नेमणुकीबाबत कोणाला काही हरकती/आक्षेप किंवा काही सांगावयाचे असल्यास आपण उपरोक्त नमुद तारखेस या कार्यालयात प्रत्यक्ष सुनावणाच्या वेळी हजर राहुन सांगणे किंवा आपले म्हणणे लेखी माडणे, जर कोणीही हजर न राहिल्यास आपणास काहीही म्हणावयाचे नाही असे गृहीत धरुन योग्य तो कायदेशीर निर्णय घेण्यात येईल, याची आपण सर्वांनी नोंद घ्यावी.

सदर सूचना माझे सही व मा. धर्मादाय सह आयुक्त, बृहन्मुंबई विभाग, मुंबई यांचे शिक्यानिशी आज दिनांक ०९/१०/२०२५ रोजी दिली.

SEAL

अधिक्षक (न्याय).
सार्वजनिक न्यास नोंदणी कार्यालय,
बृहन्मुंबई विभाग, मुंबई

ONIX SOLAR ENERGY LIMITED

(FORMERLY KNOWN AS ABC GAS (INTERNATIONAL) LIMITED)
("ONIXSOLAR"/"TARGET COMPANY"/"TC")
CIN No.: L35105MH1980PLC022118
Registered Office: A 204, Rustomjee Central park, Chakala, Andheri East, Mumbai, Maharashtra, 400069
Contact No: +91-6358128991; E-mail ID: onixsolarenergylimited@gmail.com **Website**: www.onixsolarenergy.com

Recommendations of the Committee of Independent Directors (IDC) of Onix Solar Energy Limited ("ONIXSOLAR" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") in relation to the Open Offer to the Public Shareholders of the Target Company made by M/s Onix Renewable Limited ("**Acquirer**"), Divyesh Mansukhbhai Savaliya (**"PAC-1"**), Piyush Mansukhbhai Savaliya (**"PAC-2"**) and Khilan Hareshbhai Savaliya (**"PAC-3"**) (collectively **"Persons acting in concert"/ "PACs"**).

1.	Date	14.10.2025
2.	Name of the Target Company	ONIX SOLAR ENERGY LIMITED
3.	Details of the Offer pertaining to Target Company	The Open Offer is being made by the M/s Onix Renewable Limited ("**Acquirer**"), Divyesh Mansukhbhai Savaliya (**"PAC-1"**), Piyush Mansukhbhai Savaliya (**"PAC-2"**) and Khilan Hareshbhai Savaliya (**"PAC-3"**) (collectively **"Persons acting in concert"/ "PACs"**) in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011 for acquisition of up to 16,27,698 (Sixteen Lakhs Twenty-Seven Thousand Six Hundred and Ninety-Eight) fully paid-up equity shares of face value of Rs. 10/- each representing 6.44% of the Emerging voting share capital of the Target Company from the eligible shareholders of the Target Company for cash at a price of ₹264.00/- (Rupees Two Hundred and Sixty-Four) per Equity share (**Offer Price**) ("**Open Offer**").
4.	Name of the Acquirer and PACs with the acquirer	Acquirer - M/s Onix Renewable Limited PACs - Divyesh Mansukhbhai Savaliya - Piyush Mansukhbhai Savaliya - Khilan Hareshbhai Savaliya
5.	Name of the Manager to the offer	Grow House Wealth Management Private Limited (CIN.: U67100GJ2022PTC133630) A-606, Privilon, B/H. Iscon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054. **Tel:** +91 79353 33132 / +91-79-35333682; **Email:** takeover@growhousewealth.com **Website:** www.growhousewealth.com **Contact Person:** Mr. Hill Shah **SEBI Registration No.:** INM000013262 **SEBI Registration Validity:** Permanent
6.	Members of the Committee of Independent Directors ("IDC")	1. Umeshkumar Singh (DIN No: 10988755)- Chairperson 2. Yesha Aagam Shah (DIN No: 08802522)- Member
7.	IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/ relationship), if any	i. All IDC Members are Independent and Non-Executive directors on the board of Target Company. ii. Further, the members of IDC confirm that they do not hold any equity shares or other securities in the Target Company. iii. Other than their positions as directors of the Target Company, there are no other contracts or relationships with the Target Company.
8.	Trading in the Equity shares/other securities of the Target Company by IDC Members	None of the members of the IDC have traded in Equity Shares/other Securities of the Target Company during the: a. 12 (twelve) months period prior to the date of the Public Announcement ("PA") dated June 11, 2025; and b. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any	None of the IDC Members: a. are the directors of the Acquirer; b. hold any Equity Shares or other Securities of the Acquirer; or c. have any contract or any relationship with the Acquirer.
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	None of the IDC Members have traded in Equity Shares/other Securities of the Acquirer during the: c. 12 (twelve) months period prior to the date of the Public Announcement ("PA") dated June 11, 2025; and d. Period from the date of the PA till the date of this recommendation.
11.	Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	Based on the review, a) The IDC members are of the view that the offer price of ₹264.00/- (Rupees Thirteen only) per Equity Share is in the line with the parameters prescribed by the SEBI (SAST) Regulations, 2011; b) IDC members believe that the offer is in line with the SEBI (SAST) Regulations, 2011and the same is fair and reasonable; and c) It is advised to the shareholders to independently evaluate the open offer vis a vis current market price and take an informed decision before participating in the offer.
12.	Summary of reasons for recommendation	1. The IDC Members have reviewed: a. Public Announcement ("PA") dated 11.06.2025 b. Detailed Public Statement ("DPS") dated 18.06.2025 and which was published on 18.06.2025 c. Draft Letter of Offer ("DLOF") dated 25.06.2025 d. Letter of Offer ("LOF") dated 10.10.2025 2. The IDC Members also noted that: a. The Equity Shares of the Target Company are frequently traded in terms of Regulation 2(1)(j) of the SEBI SAST Regulations, 2011. b. The Offer Price is in accordance with Regulation 8(1) and 8(2) of the SEBI SAST Regulations, 2011. c. The Offer Price is at par with the (1) negotiated price per equity share of the Target company for acquisition (i.e., Price paid in preferential issue by Acquirers- Rs 264.00/- per Equity Share) and Higher than (ii) the volume-weighted average market price for a period of sixty trading days immediately preceding the date of PA on BSE, being only stock exchange where the equity shares of the target company are listed, i.e., ₹205.31/- Per Equity Share.
13.	Disclosure of Voting Pattern	These Recommendations were unanimously approved by the Members of the IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

For ONIX SOLAR ENERGY LIMITED
Sd/-
Name: Umesh kumar Singh
Chairperson -Committee of Independent Directors
DIN: 10988755
Place: Mumbai
Date: 14.10.2025

SRI ADHIKARI BROTHERS TELEVISION NETWORK LIMITED

("SABTNL" / "TARGET COMPANY"/ "TC")
("AVI"/"TARGET COMPANY"/"TC")
CIN No.: L32200MH1994PLC083853
Registered Office: 6th Floor, Adhikari Chambers, Oberoi Complex, next to Laxmi Industries Estate Oshiwara, New Link Road, Andheri (West), Mumbai – 400 053
Contact No: +91 022-4023 0000 **Email Id:** investorservices@adhikaribrothers.com **Website**: www.adhikaribrothers.com

Recommendations of the Committee of Independent Directors (IDC) of Sri Adhikari Brothers Television Network Limited ("SABTNL" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") in relation to the Open Offer to the Public Shareholders of the Target Company made by Mr. Kurjibhai Premjibhai Rupareliya ("Acquirer") along with M/s Leading Leasing Finance and Investment Company Limited ("Person Acting in Concert" or "PAC").

1.	Date	14.10.2025
2.	Name of the Target Company	SRI ADHIKARI BROTHERS TELEVISION NETWORK LIMITED
3.	Details of the Offer pertaining to Target Company	The Open Offer is being made by the Acquirer in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011 for acquisition of up to 53,46,238 (Fifty-Three Lakhs Forty-Six Thousand Two Hundred and Thirty-Eight) fully paid-up equity shares of face value of Rs. 10/- each representing 13.24% of the Emerging Voting Share Capital of the Target Company from the eligible shareholders of the Target Company for cash at a price of ₹10.00/- (Rupees Ten) per Equity share (**Offer Price**) ("**Open Offer**").
4.	Name of the Acquirer	Mr. Kurjibhai Premjibhai Rupareliya ("Acquirer") along with M/s Leading Leasing Finance and Investment Company Limited ("Person Acting in Concert" or "PAC")
5.	Name of the Manager to the offer	Grow House Wealth Management Private Limited (CIN.: U67100GJ2022PTC133630) A-606, Privilon, B/H. Iscon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054. **Tel:** +91 79353 33132 / +91-79-35333682; **Email:** takeover@growhousewealth.com **Website:** www.growhousewealth.com **Contact Person:** Mr. Hill Shah **SEBI Registration No.:** INM000013262 **SEBI Registration Validity:** Permanent
6.	Members of the Committee of Independent Directors ("IDC")	1. Mr. Ganesh Prasad Raut (DIN No: 08047742) - Chairperson 2. Mr. Ramavath Suresh (DIN No: 3366137)- Member 3. Mr. Sharathkumar Rekhapali Naga (DIN No: 7541655)- Member 4. Mr. Sripal Reddy Molugu (DIN No: 3642466) - Member 5. Mr. Mariappanadar Soundarapandian (Din No: 07566951)- Member 6. Mr. Umakanth Bhyravajoshyulu (DIN No: 08047765) - Member 7. Ms. Neha Kothari (DIN No: 11022380) – Member **Note**: Mr. Pritesh Rajgor was granted a leave of absence.
7.	IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/ relationship), if any	i. All IDC Members are Independent and Non-Executive directors on the board of Target Company. ii. Further, the members of IDC confirm that they do not hold any equity shares or other securities in the Target Company. iii. Other than their positions as directors of the Target Company, there are no other contracts or relationships with the Target Company.
8.	Trading in the Equity shares/other securities of the Target Company by IDC Members	None of the members of the IDC have traded in Equity Shares/other Securities of the Target Company during the: a. 12 (twelve) months period prior to the date of the Public Announcement ("**PA**") dated June 14, 2025; and b. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any	None of the IDC Members: a. are the directors of the Acquirer; b. hold any Equity Shares or other Securities of the Acquirer; or c. have any contract or any relationship with the Acquirer.
10.	Trading in the Equity